

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 223  
122/241-242/ND/2020**

**IN THE MATTER OF:**

**Smt. Asha Bali**

**...APPLICANT**

**Vs.**

**M/s. Bali and Co. Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 241-242**

**Order delivered on 22.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Ms. Usha Mann, Advocate.**

**For the Respondent/ Corporate-debtor**

**:Mr. Sharad Rajwanshi, Advocate.**

**ORDER**

Heard the submissions made by the Ld. Counsel for the petitioner and also Ld. Counsel for the respondent. Ld. Counsel for the respondent has prayed further time for filing reply in the matter. Week days' time has been granted for filing reply in the matter. Ld. Counsel for the respondent has also submitted that he has moved an application raising certain objections and served a copy on the petitioner's counsel. Ld. Counsel for the petitioner is also directed to file reply to the said application within a week. Let all the matters be listed on **9<sup>th</sup> February, 2021.**

**-sd-**

**(V.K. Subburaj)  
Member (T)**

(Annu)

**-sd-**

**(P.S.N. Prasad)  
Member (J)**